

MINUTES OF THE MEETING No. 26/13 dated 26.9.2012 (held on 27.9.2012) UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem Div)
2. Shri Nand Lal, Sr. Development Officer, DIPP
3. Shri Parveen Sharma, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.25/13 for confirmation and confirmed and adopted the same without any change.

Case No M-78 NC No.26/13 Dated 26.9.2012 (held on 27.9.2012)	M/ s MMTC – PAMP India (P) Ltd, F.No.01/83/162/75/AM13/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 3.9.2012 issued by DC(MSME). Reminder to firm dated 3.10.2012 issued by this office. Accordingly the case may be re-listed on 24.10.2012.

Case No M-79 NC No.26/13 Dated 26.9.2012 (held on 27.9.2012)	M/ s Versatile Chemicals Ltd. F.No.01/83/50/136/AM11/DES-IV RLA F.No.03/95/40/178/AM11 Lic.No.0310577223 dated 3.6.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). U.O. issued on 3.10.2012. Accordingly the case may be re-listed on 24.10.2012.

Case No M-80 NC No.26/13 Dated 26.9.2012 (held on 27.9.2012)	M/ s Luk Plastcon Ltd, Nagpur F.No.01/83/50/1022/AM10/DES-IV RLA F.No.50/24/40/0014/AM10 Lic.No.5010000250 dated 18.2.2010
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The Committee considered the case as per agenda. The Committee decided to write a letter to Deptt. of C&PC(PC.Div) to give justification for revising their earlier recommendations. A letter issued to C&PC(PC.Div) on 26.4.2012. Reminder to TA issued on 30.8.2012. Another reminder to TA issued on 3.10.2012. Accordingly the case may be re-listed on 24.10.2012.

Case No M-81 NC No.26/13 Dated 26.9.2012 (held on 27.9.2012)	M/ s Haldia Petrochemicals Ltd, Kolkata F.No.01/83/50/453/AM11/DES-IV RLA F.No.02/24/40/81/AM11 Lic.No.0210146325 dated 12.8.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (PC.Div.). Reminder to TA issued on 30.8.2012. Accordingly the case may be re-listed on 24.10.2012.

Case No M-82 NC No.26/13 Dated 26.9.2012 (held on 27.9.2012)	M/s Rohan Dyes & Intermediates Ltd. i)F.No.01/83/50/682/AM11/DES-IV RLA F.No.08/24/40/242/AM10 License No.0810092552 dated 27/09/2010 ii) F.No.01/83/050/01075/AM11/DES-IV RLA F.No.08/24/040/00166/AM10 License No. 0810095325 dated 7.1.2011 iii) F.No.01/83/50/487/AM11/DES-IV RLA F.No.08/24/40/23/AM11 License No.0810092686 dated 30.09.2010 iv) F.No.01/83/050/00600/AM11/DES-IV RLA F.No.08/24/040/264/AM11
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License No.0810092550 dated 27/09/2010
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v) F.No.01/83/050/536/AM11/DES-IV RLA F.No.08/24/040/00183/AM10 License No.0810092408 dated 23/09/2010
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vi) F.No.01/83/050/00909/AM11/DES-IV RLA F.No.08/24/040/308/AM10 License No.0810095324 dated 07.01/2011

The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 2/7/2012 followed by reminder dated 30.8.2012 issued by this office.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-83 NC No.26/13 Dated 26.9.2012 (held on 27.9.2012)	M/ s Orion Metal Powder (P) Ltd, F.No.01/81/162/494/AM12/DES-IV RLA F.No.02/77/40/101/AM03 Lic.No.0210042324 dated 12.12.2002
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The Committee considered the case as per agenda. The Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. U.O. issued to DC(MSME) (Shri Dinesh Kumar, Asstt. Director) on 25.9.2012. Accordingly the case may be re-listed on 24.10.2012.

Case No M-84 NC No.26/13 Dated 26.9.2012 (held on 27.9.2012)	M/ s Kempsz Trading (P) Ltd, F.No.01/83/50/320/AM12/DES-IV RLA F.No.07/24/40/49/AM12 Lic.No.0710079220 dated 18.5.2011
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. U.O. issued on 25.9.2012. Accordingly the case may be re-listed on 24.10.2012.

Case No M-85 NC No.26/13 Dated 26.9.2012 (held on 27.9.2012)	M/ s VIC Industries, Goa F.No.01/83/50/955/AM08/DES-IV RLA F.No.17/24/40/47/AM08 Lic.No.1710001730 dated 10.8.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). U.O. issued on 3.10.2012. Accordingly the case may be re-listed on 24.10.2012.

Case No M-85 NC No.26/13 Dated 26.9.2012 (held on 27.9.2012)	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/50/1005/AM11/DES-IV RLA F.No.03/94/40/0279/AM11 Lic.No.0310601637 dated 16.11.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Deptt. of C&PC(PC.Div). U.O. issued on 6.9.2012. Accordingly the case may be re-listed on 24.10.2012.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 26/83-ALC1/2012 **MEETING DATE** : 26.09.2012

1	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:24.10.2012
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 24.10.2012.			

2	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:24.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 24.10.2012.				

3	Case No.:42/26/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00524/AM13/	RLA File :07/21/040/00083/AM11/	Lic.No/Date:0710071551 14.05.2010	Defer Date:24.10.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.9.2012. Accordingly the case may be re-listed on 24.10.2012.				

4	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:24.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 24.10.2012.				

5	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:24.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 24.10.2012.				

6	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:24.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 24.10.2012.				

7	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 24.10.2012.			

8	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 24.10.2012.			

9	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 24.10.2012.			

10

Case No.:10/30/83-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved
HQ File :01/83/050/00536/AM12/	RLA File :03/94/040/00400/AM12/	Lic.No/Date:0310645888 03.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/93/2011-PC.II dated 13.9.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Adhesive – Water Based (55% solid content)	1 Kg	1. Vinyl Acetate Monomer	0.1953 Kg
		2. 2-Ethyl Hexyl Acrylate	0.1108 Kg
		3. Hydroxy Ethyl Cellulose	0.0060 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 24.10.2012.			

12	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda. Committee considered the comments of Deptt. of C&PC(PC Div) dated 9.7.2012 and decided to forward the application to TA, DBT as the products are Biotech. U.O issued on 13.7.2012. Reminder to TA, DBT issued by this office on 6.9.2012. Accordingly the case may be re-listed on 24.10.2012.			

13	Case No.:41/26/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00523/AM13/	RLA File :07/21/040/00406/AM12/	Lic.No/Date:0710081816 26.08.2011	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.9.2012. Accordingly the case may be re-listed on 24.10.2012.			

14	Case No.:39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6.8.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 24.10.2012.			

	Case No.:54/34/83-ALC1/2011	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00621/AM12/	RLA File :02/24/040/00098/AM12/	Lic.No/Date:0210167256	Defer Date:24.10.2012

15			30.09.2011	
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 15.3.2012. Reminder dated 17.7.2012 issued to PC Division by this office. Again reminder to PC issued on 5 .10.2012. Accordingly the case may be re-listed on 24.10.2012.			

16	Case No.: 6/40/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00690/AM12/	RLA File :03/95/040/00522/AM12/	Lic.No/Date:0310662425 31.10.2011	Defer Date:24.10.2012
	Decision : Committee considered the case as per agenda and noted that the firm has furnished Central Excise Data for 3 years vide their letter dated 11.9.2012 and the same has been sent to TA (C&PC), Chemical Division, on 25.09.2012, for comments. Accordingly, the case may be re-listed on 24.01.2012.			

17	Case No.: 24/48/83-ALC1/2011	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Rejected
	HQ File :01/83/050/00885/AM12/	RLA File :03/94/040/00754/AM12/	Lic.No/Date:0310667718 29.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 3/5/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 26.7.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

18	Case No.: 7/42/83-ALC1/2011	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Rejected
	HQ File :01/83/050/00739/AM12/	RLA File :03/95/040/00805/AM12/	Lic.No/Date:0310675507 09.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 19/4/2012 followed by reminder dated 10.7.2012 issued by Deptt. of C&PC(PC Div). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.: 27/51/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Approved
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19

HQ File :01/83/050/00924/AM12/	RLA File :03/94/040/00941/AM12/	Lic.No/Date:0310678917 27.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/85/2007-PC.II dated 15.5.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
White Master Batch Protect UV 20	1 Kg	1. LLDP Granules 2. UV Additive (Tinuvin 770/783)	0.824 Kg 0.206 Kg
White Master Batch ABOPE 10	1 Kg	1. LLDPE Granules 2. Euricamide 3. Behenamide	0.9270 Kg 0.0670 Kg 0.0360 Kg
White Master Batch UV 10	1 Kg	1. LLDPE Granules 2. UV Additive (Tinuvin 770/783)	0.927 Kg 0.103 Kg
White Master Batch OB	1 Kg	1. LLDPE Granules 2. Optical Brighter	1.0094 Kg 0.0206 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20

Case No.:1/22/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved
HQ File :01/83/050/00392/AM13/	RLA File :17/24/040/00105/AM12/	Lic.No/Date:1710004842 27.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/63/2012-Ch.II dated 20.9.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product 10-BN (Polyethylene Glycol 40 Castor Oil) (Yellowish coloured Liquid)	1 Kg	Ethylene Oxide (Colourless clear liquid)	0.658 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.: 5/22/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Approved
	HQ File :01/83/050/00396/AM13/	RLA File :17/24/040/00111/AM12/	Lic.No/Date:1710004873 13.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/63/2012-Ch.II dated 20.9.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product 225/9 (Fatty Alcohol Ethoxylate)	1 Kg	1. Neodol 25 (C12 C15 Alcohol) (Appearance Visual)	0.346 Kg
	(Liquid Appearance)		2. Ethylene Oxide (Colourless clear liquid)	0.653 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

22	Case No.: 54/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00536/AM13/	RLA File :17/24/040/00118/AM12/	Lic.No/Date:1710004894 21.03.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

23	Case No.: 6/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00186/AM13/	RLA File :09/24/040/00645/AM12/	Lic.No/Date:0910051860 22.03.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that reminder to M/o Steel has been issued by this office on 8.8.2012 and 6.9.2012 and that TA (M/o Steel) vide U.O. dated 24/9/2012 conveyed that the Indian Refractory Makers Associations has been requested to give their comments in the case and, in the meanwhile, to request firm to provide their requirement of import items, export item wise. Letter has been issued to firm on 8.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

	Case No.: 19/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00199/AM13/	RLA File :09/24/040/00653/AM12/	Lic.No/Date:0910051916	Defer Date:24.10.2012

24			28.03.2012	
	Decision : The Committee considered the case as per agenda and noted that reminder to M/o Steel has been issued by this office on 8.8.2012 and 6.9.2012 and that TA (M/o Steel) vide U.O. dated 24/9/2012 conveyed that the Indian Refractory Makers Associations has been requested to give their comments in the case and, in the meanwhile, to request firm to provide their requirement of import items, export item wise. Letter has been issued to firm on 8.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

25	Case No.: 1/2/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00001/AM13/	RLA File :31/83/040/00245/AM12/	Lic.No/Date:3110053582 30.03.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.7.2012 issued by Deptt. of C&PC(PC.Div).. Reminder dated 5.9.2012 issued by Deptt. of C&PC(PC Div). Reminder dated 6.9.2012 issued by this office. Accordingly the case may be re-listed on 24.10.2012			

26	Case No.: 39/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00521/AM13/	RLA File :17/24/040/00122/AM12/	Lic.No/Date:1710004908 30.03.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

27	Case No.: 44/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00526/AM13/	RLA File :17/24/040/00121/AM12/	Lic.No/Date:1710004907 30.03.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

28	Case No.: 46/26/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00528/AM13/	RLA File :17/24/040/00124/AM12/	Lic.No/Date:1710004911 30.03.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

29	Case No.:52/26/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00534/AM13/	RLA File :17/24/040/00125/AM12/	Lic.No/Date:1710004912 30.03.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

30	Case No.:53/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00535/AM13/	RLA File :17/24/040/00123/AM12/	Lic.No/Date:1710004909 30.03.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

31	Case No.:7/10/83-ALC1/2012	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Rejected
	HQ File :01/83/050/00187/AM13/	RLA File :05/23/040/00002/AM13/	Lic.No/Date:0510321774 04.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 11/6/2012 issued by DIPP followed by reminder dated 8.8.2012 issued by this office and another reminder dated 27.8.2012 issued by DIPP. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

32	Case No.:56/26/83-ALC1/2012	Party Name:BAJAJ HERBALS PVT. LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00538/AM13/	RLA File :08/24/040/00007/AM13/	Lic.No/Date:0810110560 10.04.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

33	Case No.:2/14/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00245/AM13/	RLA File :34/24/040/00242/AM12/	Lic.No/Date:3410033834 13.04.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the			

case.. Accordingly the case may be re-listed on 24.10.2012

34	Case No.: 6/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00079/AM13/	RLA File :31/83/040/00251/AM12/	Lic.No/Date:3110053946 27.04.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.7.2012 issued by Deptt. of C&PC(PC.Div).. Reminder dated 5.9.2012 issued by Deptt. of C&PC(PC Div). Reminder dated 6.9.2012 issued by this office. Accordingly the case may be re-listed on 24.10.2012			

35	Case No.: 7/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00080/AM13/	RLA File :31/83/040/00258/AM12/	Lic.No/Date:3110053955 30.04.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.7.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 5.9.2012 issued by Deptt. of C&PC(PC Div). Reminder dated 6.9.2012 issued by this office. Accordingly the case may be re-listed on 24.10.2012			

36	Case No.: 55/26/83-ALC1/2012	Party Name:SOOD RESINS & POLYMERS	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00537/AM13/	RLA File :22/24/040/00004/AM13/	Lic.No/Date:2210012782 30.04.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

37

Case No.:57/6/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved
HQ File :01/83/050/00130/AM13/	RLA File :03/94/040/00030/AM13/	Lic.No/Date:0310692968 01.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/93/2011-PC.II dated 13.9.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Adhesive – Water Based (55% solid content)	1 Kg	1. Vinyl Acetate Monomer 2. 2-Ethyl Hexyl Acrylate	0.1953 Kg 0.1108 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/10/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved
HQ File :01/83/050/00194/AM13/	RLA File :05/23/040/00025/AM13/	Lic.No/Date:0510323595 01.05.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of DIPP vide their U.O.No. Nil dated 24.9.2012 the Committee decided to approve the case, as under (export item No.1 to 9 on repeat basis):-

Export Items No.1 : Paint PC + GF Primer (Z) KS (consisting of Solid Resin
11.37%+-2%)

Quantity: : 300 Kg

Export Items No.2 : Paint, Prana VM base 150-7 (KS-3) (consisting of Solid Resin
41.39%+-2%)

Quantity: : 3030 Kg

Export Items No.3 : Paint, Prana VM Mid Prime (YD) (consisting of Solid Resin
9.043%+-2%)

Quantity: : 1200 Kg

Export Items No.4 : Paint, Prana SN 2100 M (consisting of Solid Resin
21.28%+-2% and Pigment 0.029%+-0.5%)

Quantity: : 750 Kg

Export Items No.5 : Paint, Prana S PVD A-08210 (consisting of Solid Resin
21.28%+-2% and Pigment 0.03%+-0.5%)

Quantity: : 1500 Kg

Export Items No.6 : Paint, Prana SN PVD K-11105 (consisting of Solid Resin
20.16%+-2% and Pigment 0.50%+-0.5%)

Quantity: : 600 Kg

Export Items No.7 : Paint, Uvilon Clear 7600 (KS-2) (consisting of Solid Resin

48.26%+-2%)
Quantity: : 3090 Kg

Export Items No.8 : Paint, VM Uvilon Matt 1600-3 (consisting of Solid Resin
34.15%+-2% and Pigment 3.4%+-0.5%)

Quantity: : 2235 Kg

Export Items No.9 : Paint, VM 1600-3 Uvilon Clear (consisting of Solid Resin
48.65%+-2%)

Quantity: : 885 Kg

Export Items No.10 : Paint SK-05010 SV (Consisting of Solid Resin 31.97+-2%)
And Pigment 6.24%)

Quantity : 750 Kg

Import Item : As applied for

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/10/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved
HQ File :01/83/050/00182/AM13/	RLA File :07/24/040/00045/AM13/	Lic.No/Date:0710088010 02.05.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 25.9.2012, the Committee decided to approve the case as under:-

Export Item: As per application

Quantity: As per application

Import Items

S.No.	Description of Item	Quantity
1.	Relevant Plywood sheet 2460 MMx122MM x	Net to Net

	90 MM x 18 MM	
2 to 9.	Relevant Pine wood	Net to Net
10.	Steel Coil 0.40 MM or 0.45 MM	1.05 Kg/Kg content in export item
11.	Steel Coil 0.75 MM or 0.80 MM	1.05 Kg/Kg content in export item
12.	Steel Coil 0.6 MM	1.05 Kg/Kg content in export item
13.	2.5 inch x 0.113" 15 deg coil wire collated nail ring shank	Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

40	Case No.:11/10/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00191/AM13/	RLA File :08/24/040/00273/AM12/	Lic.No/Date:0810111330 03.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.6.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 6.9.2012 issued to firm by this office. Accordingly the case may be re-listed on 24.10.2012			

41	Case No.:12/10/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00192/AM13/	RLA File :08/24/040/00032/AM13/	Lic.No/Date:0810111328 03.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.6.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 6.9.2012 to firm issued by this office. Accordingly the case may be re-listed on 24.10.2012.			

42	Case No.:57/26/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00539/AM13/	RLA File :08/24/040/00312/AM12/	Lic.No/Date:0810111428 08.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

43	Case No.: 21/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Approved
	HQ File :01/83/050/00264/AM13/	RLA File :08/24/040/00311/AM12/	Lic.No/Date:0810111553 11.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2011-Ch.II dated 22.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Castor Oil Ethoxylate 23 EO (Maganon COE 23)	1 Kg	1. Castor Oil 2. Ethylene Oxide	0.480 Kg 0.520 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

44	Case No.: 7/22/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00398/AM13/	RLA File :09/24/040/00068/AM13/	Lic.No/Date:0910052597 11.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 24.10.2012.			

45	Case No.: 13/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Approved
	HQ File :01/83/050/00256/AM13/	RLA File :08/24/040/00313/AM12/	Lic.No/Date:0810111622 14.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2011-Ch.II dated 22.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Linear Alcohol C12-C14 3 EO (Maganon LAE3)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.590 Kg 0.410 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 14/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Approved
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46

HQ File :01/83/050/00257/AM13/	RLA File :08/24/040/00277/AM12/	Lic.No/Date:0810111623 14.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2011-Ch.II dated 22.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Tridecyl Alcohol Ethoxylated 5 (Magnon To 5)	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide	0.476 Kg 0.520 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47

Case No.:15/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
HQ File :01/83/050/00258/AM13/	RLA File :08/24/040/00218/AM12/	Lic.No/Date:0810111620 14.05.2012	Defer Date:24.10.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 24.10.2012.			

48

Case No.:20/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved
HQ File :01/83/050/00263/AM13/	RLA File :08/24/040/00227/AM12/	Lic.No/Date:0810111621 14.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2011-Ch.II dated 22.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol Castor Oil 35 Mole (Maganon Co 35)	1 Kg	1. Castor Oil 2. Ethylene Oxide	0.380 Kg 0.620 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 22/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Approved
HQ File :01/83/050/00265/AM13/	RLA File :08/24/040/00367/AM11/	Lic.No/Date:0810111626 14.05.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/64/2012-Ch.II dated 7.9.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Gujchem CO 60 Castor Oil Ethoxylate 60 Moles Ethylene Oxide	1 Kg	Ethylene Oxide	0.739 Kg
Gujchem CA 10 C-16 Fatty Alcohol Ethoxylate with 10 Moles	1 Kg	1. Cety Alcohol 2. Ethylene Oxide	0.354 Kg 0.644 Kg
Gujchem CA 20 C-16 Fatty Alcohol Ethoxylate with 20 Moles	1 Kg	1. Cety Alcohol 2. Ethylene Oxide	0.215 Kg 0.783 Kg
Gujchem PEG 600 Poly Ethylene Glycol 600	1 Kg	1. Ethylene Oxide 2. Di Ethylene Glycol	0.822 Kg 0.176 Kg
Gujchem LA 7 C-12/14 Fatty	1 Kg	1. Ethylene Oxide 2. Fatty Alcohol (Lauryl Alcohol)	0.608 Kg 0.388 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 23/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Approved
HQ File :01/83/050/00266/AM13/	RLA File :08/24/040/00302/AM11/	Lic.No/Date:0810111624 14.05.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/64/2012-Ch.II dated 7.9.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Gujchem CO 36 Castor Oil Ethoxylate 36 Moles Ethylene Oxide	1 Kg	Ethylene Oxide	0.6297 Kg

Gujchem CSA 50 C-16/18 Fatty Alcohol Ethoxylate with 50 Moles	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.107 Kg 0.892 Kg
Gujchem NP 100 Nonyl Phenol Ethoxylate 100 Moles EO	1 Kg	1. Ethylene Oxide 2. Nonyl Phenol	0.951 Kg 0.0476 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:24/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved
HQ File :01/83/050/00267/AM13/	RLA File :08/24/040/00338/AM11/	Lic.No/Date:0810111625 14.05.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/64/2012-Ch.II dated 7.9.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Gujchem CO 36 Castor Oil Ethoxylate 36 Moles Ethylene Oxide	1 Kg	Ethylene Oxide	0.6297 Kg
Gujchem CSA 50 C-16/18 Fatty Alcohol Ethoxylate with 50 Moles	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.107 Kg 0.892 Kg
Gujchem NP 100 Nonyl Phenol Ethoxylate 100 Moles EO	1 Kg	1. Ethylene Oxide 2. Nonyl Phenol	0.951 Kg 0.0476 Kg
Gujchem CAA 5 Coco Amine Ethoxylate 5 Mole Ethylene Oxide	1 Kg	1. Ethylene Oxide 2. Coco Amine	0.459 Kg 0.540 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved
HQ File :01/83/050/00246/AM13/	RLA File :08/24/040/00172/AM11/	Lic.No/Date:0810111648 15.05.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/64/2012-Ch.II dated 7.9.2012 the Committee decided to approve the case as under :-

52

Export Item	Qty.	Import Item	Qty.
Gujchem C 10704 Tallow Di Amine Ethoxylate 6.4 Moles EO	1 Kg	1. Ethylene Oxide 2. Tallow Di Amine	0.500 Kg 0.500 Kg
Gujchem NP 100 Nonyl Phenol Ethoxylate 100 Mole EO	1 Kg	1. Ethylene Oxide 2. Nonyl Phenol	0.951 Kg 0.047 Kg
Gujchem GE 3 Glycerine Ethoxylate 3 Moles Ethylene Oxide	1 Kg	1. Ethylene Oxide 2. Glycerine	0.588 Kg 0.410 Kg
Gujchem LA 50 C12/14 Fatty Alcohol Ethoxylate 50 EO	1 Kg	1. Ethylene Oxide	0.960 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53

Case No.:4/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved
HQ File :01/83/050/00247/AM13/	RLA File :08/24/040/00036/AM12/	Lic.No/Date:0810111649 15.05.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/64/2012-Ch.II dated 7.9.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Gujchem CO 36 Castor Oil Ethoxylate 36 Moles Ethylene Oxide	1 Kg	1. Ethylene Oxide	0.6297 Kg
Gujchem LA 2 C-12/14 Fatty Alcohol Ethoxylate with Moles	1 Kg	1. Fatty Alcohol (Lauryl Alcohol)	0.689 Kg
Gujchem PEG 200 Poly Ethylene Glycol 200 Mole	1 Kg	1. Di Ethylene Glycol	0.529 Kg
Gujchem NP4 Nonyl Phenol 4 Mole EO	1 Kg	1. Ethylene Oxide	0.555 Kg
Gujchem CO 32 Castor Oil Ethoxylate 32 Moles EO	1 Kg	1. Ethylene Oxide	0.602 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54

Case No.:28/14/83-ALC1/2012	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved																		
HQ File :01/83/050/00271/AM13/	RLA File :05/23/040/00028/AM13/	Lic.No/Date:0510324955 15.05.2012	Defer Date:																		
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 24.9.2012, the Committee decided to approve the case as under:- <u>Export Item:</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Rubberised non asbestos brake linings (containing Min. 23% NBR, 30% Fiber Glass)</td><td>1 Kg</td></tr></table> <u>Import Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Nitrile Butadiene Rubber (NBR-27.69%) (Acroilonitrile Butadiene Rubber)</td><td>0.253 Kg</td></tr><tr><td>2.</td><td>Graphite Flake (4.61%) Natural Graphite in Powder/Flake)</td><td>0.04212 Kg</td></tr><tr><td>3.</td><td>Fibre Glass (36.92%) (E-Glass Chopped Strands)</td><td>0.33 Kg</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				S.No.	Description of Item	Quantity	1.	Rubberised non asbestos brake linings (containing Min. 23% NBR, 30% Fiber Glass)	1 Kg	S.No.	Description of Item	Quantity	1.	Nitrile Butadiene Rubber (NBR-27.69%) (Acroilonitrile Butadiene Rubber)	0.253 Kg	2.	Graphite Flake (4.61%) Natural Graphite in Powder/Flake)	0.04212 Kg	3.	Fibre Glass (36.92%) (E-Glass Chopped Strands)	0.33 Kg
S.No.	Description of Item	Quantity																			
1.	Rubberised non asbestos brake linings (containing Min. 23% NBR, 30% Fiber Glass)	1 Kg																			
S.No.	Description of Item	Quantity																			
1.	Nitrile Butadiene Rubber (NBR-27.69%) (Acroilonitrile Butadiene Rubber)	0.253 Kg																			
2.	Graphite Flake (4.61%) Natural Graphite in Powder/Flake)	0.04212 Kg																			
3.	Fibre Glass (36.92%) (E-Glass Chopped Strands)	0.33 Kg																			

55	Case No.:16/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00259/AM13/	RLA File :08/24/040/00318/AM12/	Lic.No/Date:0810111729 17.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 24.10.2012.			

	Case No.:17/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved
	HQ File :01/83/050/00260/AM13/	RLA File :08/24/040/00056/AM13/	Lic.No/Date:0810111726	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.14010/64/2012-Ch.II dated 7.9.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Gujchem CO 36 Castor Oil Ethoxylate 36 Moles EO	1 Kg	Ethylene Oxide	0.6297 Kg
Gujchem CSA 50 C-16/18 Fatty Alcohol Ethoxylate with 50 Moles	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.107 Kg 0.892 Kg
Gujchem NP 100 Nonyl Phenol Ethoxylate 100 Moles EO	1 Kg	1. Ethylene Oxide 2. Nonyl Phenol	0.951 Kg 0.0476 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:18/14/83-ALC1/2012

Party Name:GUJARAT CHEMICALS

Meet No/Date:26/83-ALC1/2012
26.09.2012

Status:Case Approved

HQ File :01/83/050/00261/AM13/

RLA File :08/24/040/00121/AM11/

Lic.No/Date:0810111725
17.05.2012

Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.14010/64/2012-Ch.II dated 7.9.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Gujchem CO 36 Castor Oil Ethoxylate 36 Moles EO	1 Kg	Ethylene Oxide	0.6297 Kg
Gujchem CO 32 Castor Oil Ethoxylate 36 Moles EO	1 Kg	1. Ethylene Oxide	0.602 Kg
Gujchem LAEPCP 29 C/12-14 Fatty Alcohol 5 Mole Ethylene Oxide & 5.1 Mole of Propylene	1 Kg	1. Fatty Alcohol (Lauryl Alcohol) 2. Ethylene Oxide 3. Propylene Glycol	0.272 Kg 0.314 Kg 0.412 Kg
Gujchem NP 9 Nonyl Phenol Ethoxylate 9 Mole EO	1 Kg	1. Ethylene Oxide 2. Nonyl Phenol	0.6429 Kg 0.357 Kg

Gujchem NP 13 Nonyl Phenol Ethoxylate 13 Mole EO	1 Kg	1. Ethylene Oxide 2. Nonyl Phenol	0.722 Kg 0.2775 Kg
Gujchem NP 6 Nonyl Phenol Ethoxylate 6 Mole Ethylene Oxide	1 Kg	1. Ethylene Oxide 2. Nonyl Phenol	0.545 Kg 0.454 Kg
Gujchem NP 8 Nonyl Phenol Ethoxylate 8 Mole EO	1 Kg	1. Ethylene Oxide 2. Nonyl Phenol	0.615 Kg 0.384 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58	Case No.: 19/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00262/AM13/	RLA File :08/24/040/00314/AM12/	Lic.No/Date:0810111730 17.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 24.10.2012.			

59

Case No.:43/26/83-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved
HQ File :01/83/050/00525/AM13/	RLA File :08/24/040/00014/AM13/	Lic.No/Date:0810111727 17.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/12/2011-Ch.II dated 19.5.2011 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Pigment Red 168 (4,10-Dibromoanthanthrone) (Dye Content 95% min.)	1 Kg	1. Naphthostyryl	1.664 Kg
		2. Caustic Soda Flakes	0.561 Kg
		3. Sodium Nitrite	0.708 Kg
		4. Cuprous Chloride	1.664 Kg
		5. Sulphur	7.974 Kg
		6. Bromine Liquid	0.650 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

60	Case No.:26/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00508/AM13/	RLA File :17/24/040/00015/AM13/	Lic.No/Date:1710004998 18.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

61	Case No.:27/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00509/AM13/	RLA File :17/24/040/00013/AM13/	Lic.No/Date:1710004996 18.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

62	Case No.:30/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00512/AM13/	RLA File :17/24/040/00016/AM13/	Lic.No/Date:1710004999 18.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.9..2012. Accordingly the case may be re-listed on 24.10.2012.			

63	Case No.:31/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00513/AM13/	RLA File :17/24/040/00014/AM13/	Lic.No/Date:1710004997 18.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.9..2012. Accordingly the case may be re-listed on 24.10.2012.			

64	Case No.:8/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved
	HQ File :01/83/050/00251/AM13/	RLA File :08/24/040/00057/AM13/	Lic.No/Date:0810111801 21.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/64/2012-Ch.II dated 7.9.2012 the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Gujchem LA 2 C-12/14 Fatty Alcohol 2 Moles Ethoyleate	1 Kg	1. Fatty Alcohol (Lauryl Alcohol) 2. Ethylene Oxide	0.689 Kg 0.310 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

65	Case No.:9/14/83-ALC1/2012	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00252/AM13/	RLA File :34/24/040/00038/AM13/	Lic.No/Date:3410034171 21.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.9.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 24.10.2012.			

66	Case No.:7/14/83-ALC1/2012	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00250/AM13/	RLA File :08/24/040/00060/AM13/	Lic.No/Date:0810111847 22.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 24.10.2012.			

67	Case No.:26/14/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00269/AM13/	RLA File :10/24/040/00013/AM13/	Lic.No/Date:1010049736 30.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 24.10.2012.			

68	Case No.:27/14/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00270/AM13/	RLA File :10/24/040/00012/AM13/	Lic.No/Date:1010049735 30.05.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 24.10.2012.			

69	Case No.:5/14/83-ALC1/2012	Party Name:ASTRON PACKAGING LTD	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00248/AM13/	RLA File :08/24/040/00082/AM13/	Lic.No/Date:0810112216 01.06.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm from the firm has been received and sent to DIPP on 17.9.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 24.10.2012.			

70	Case No.:48/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00530/AM13/	RLA File :17/24/040/00018/AM13/	Lic.No/Date:1710005016 11.06.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

71	Case No.:7/16/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00292/AM13/	RLA File :08/24/040/00099/AM13/	Lic.No/Date:0810112501 14.06.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 24.10.2012.			

72	Case No.:9/16/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00294/AM13/	RLA File :08/24/040/00089/AM13/	Lic.No/Date:0810112498 14.06.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 24.10.2012.			

73	Case No.:10/16/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00295/AM13/	RLA File :08/24/040/00096/AM13/	Lic.No/Date:0810112506 14.06.2012	Defer Date:24.10.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 24.10.2012.

74	Case No.:1/14/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00244/AM13/	RLA File :31/83/040/00007/AM13/	Lic.No/Date:3110054708 18.06.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 4.10.2012. Accordingly the case may be relisted on 24.10.2012			

75	Case No.:29/26/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00511/AM13/	RLA File :17/24/040/00022/AM13/	Lic.No/Date:1710005027 21.06.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.9.2012. Accordingly the case may be re-listed on 24.10.2012.			

76	Case No.:40/26/83-ALC1/2012	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00522/AM13/	RLA File :34/24/040/00076/AM13/	Lic.No/Date:3410034522 29.06.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

77	Case No.:20/26/83-ALC1/2012	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00502/AM13/	RLA File :09/24/040/00115/AM13/	Lic.No/Date:0910053227 11.07.2012	Defer Date:20.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

	Case No.:23/26/83-ALC1/2012	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00505/AM13/	RLA File :09/24/040/00139/AM13/	Lic.No/Date:0910053228	Defer

78			11.07.2012	Date:24.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012				

79	Case No.: 47/26/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00529/AM13/	RLA File :17/24/040/00026/AM13/	Lic.No/Date:1710005043 13.07.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

80	Case No.: 21/26/83-ALC1/2012	Party Name:SRI KANAKA DURGA CHROMATES PVT LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00503/AM13/	RLA File :09/24/040/00207/AM13/	Lic.No/Date:0910053268 17.07.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

81	Case No.: 50/26/83-ALC1/2012	Party Name:MAHENDRA KUMAR(PROP.ARUNAS CO),	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00532/AM13/	RLA File :07/24/040/00117/AM13/	Lic.No/Date:0710089787 19.07.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

82	Case No.: 25/26/83-ALC1/2012	Party Name:UNI KLINGER LIMITED,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00507/AM13/	RLA File :31/83/040/00080/AM13/	Lic.No/Date:3110055178 30.07.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

	Case No.: 8/26/83-ALC1/2012	Party Name:ITC LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00490/AM13/	RLA File :09/24/040/00205/AM13/	Lic.No/Date:0910053416	Defer Date:24.10.2012

83			03.08.2012	
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.				

84	Case No.:58/26/83-ALC1/2012	Party Name:KUSH SYNTHETICS PVT LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00540/AM13/	RLA File :52/21/040/00030/AM13/	Lic.No/Date:5210038809 03.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

85	Case No.:22/26/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00504/AM13/	RLA File :30/24/040/00028/AM13/	Lic.No/Date:3010088220 08.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

86	Case No.:9/26/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00491/AM13/	RLA File :30/24/040/00029/AM13/	Lic.No/Date:3010088193 08.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

87	Case No.:24/26/83-ALC1/2012	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00506/AM13/	RLA File :07/24/040/00189/AM13/	Lic.No/Date:0710090130 08.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

	Case No.:32/26/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00514/AM13/	RLA File :08/24/040/00140/AM13/	Lic.No/Date:0810114130	Defer

88			09.08.2012	Date:24.10.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.				

89	Case No.:49/26/83-ALC1/2012	Party Name:DR AYKAN CHEMICALS PVT LTD	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00531/AM13/	RLA File :05/23/040/00162/AM13/	Lic.No/Date:0510331815 09.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

90	Case No.:51/26/83-ALC1/2012	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00533/AM13/	RLA File :05/23/040/00155/AM13/	Lic.No/Date:0510331780 09.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

91	Case No.:7/26/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00489/AM13/	RLA File :30/24/040/00030/AM13/	Lic.No/Date:3010088302 13.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

92	Case No.:63/26/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00545/AM13/	RLA File :31/83/040/00082/AM13/	Lic.No/Date:3110055390 14.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

	Case No.:11/26/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00493/AM13/	RLA File :03/94/040/00323/AM13/	Lic.No/Date:0310705341	Defer

93		16.08.2012	Date:24.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

94	Case No.:12/26/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00494/AM13/	RLA File :03/94/040/00017/AM13/	Lic.No/Date:0310705378 16.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

95	Case No.:8/22/83-ALC1/2012	Party Name:R.P.INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00399/AM13/	RLA File :05/24/040/00195/AM13/	Lic.No/Date:0510332154 21.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.9.2012. Accordingly the case may be re-listed on 24.10.2012.			

96	Case No.:9/22/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00400/AM13/	RLA File :31/83/040/00001/AM13/	Lic.No/Date:3110055465 21.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.9.2012. Accordingly the case may be re-listed on 24.10.2012.			

97	Case No.:13/26/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Approved
	HQ File :01/83/050/00495/AM13/	RLA File :03/94/040/00396/AM13/	Lic.No/Date:0310705720 21.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/93/2011-PC.II dated 13.9.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Adhesive – Water Based (55% solid content)	1 Kg	1. Vinyl Acetate Monomer 2. 2-Ethyl Hexyl Acrylate	0.1953 Kg 0.1108 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

98	Case No.: 34/26/83-ALC1/2012	Party Name:ADVANCE HOME AND PERSONAL CARE LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00516/AM13/	RLA File :05/23/040/00165/AM13/	Lic.No/Date:0510332312 22.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

99	Case No.: 33/26/83-ALC1/2012	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00515/AM13/	RLA File :05/23/040/00177/AM13/	Lic.No/Date:0510332473 23.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

100	Case No.: 18/26/83-ALC1/2012	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00500/AM13/	RLA File :03/95/040/00071/AM13/	Lic.No/Date:0310706286 24.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

101	Case No.: 28/26/83-ALC1/2012	Party Name:BANCO GASKETS (INDIA) LTD	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00510/AM13/	RLA File :34/24/040/00130/AM13/	Lic.No/Date:3410034967 24.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

	Case No.: 10/26/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00492/AM13/	RLA File :03/94/040/00395/AM13/	Lic.No/Date:0310706514	Defer

102			27.08.2012	Date:24.10.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.				

103	Case No.: 35/26/83-ALC1/2012	Party Name:TARAK CHEMICALS LTD	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00517/AM13/	RLA File :34/24/040/00128/AM13/	Lic.No/Date:3410034985 27.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.9.2012. Accordingly the case may be re-listed on 24.10.2012.			

104	Case No.: 36/26/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00518/AM13/	RLA File :08/24/040/00178/AM13/	Lic.No/Date:0810114561 27.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.9.2012. Accordingly the case may be re-listed on 24.10.2012.			

105	Case No.: 38/26/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00520/AM13/	RLA File :05/23/040/00182/AM13/	Lic.No/Date:0510332582 27.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

106	Case No.: 16/26/83-ALC1/2012	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00498/AM13/	RLA File :03/95/040/00380/AM13/	Lic.No/Date:0310706521 28.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

	Case No.: 17/26/83-ALC1/2012	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00499/AM13/	RLA File :03/95/040/00395/AM13/	Lic.No/Date:0310706516	Defer

107			28.08.2012	Date:24.10.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.				

108	Case No.: 37/26/83-ALC1/2012	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00519/AM13/	RLA File :08/24/040/00175/AM13/	Lic.No/Date:0810114604 28.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

109	Case No.: 15/26/83-ALC1/2012	Party Name:UNITED MUD-CHEM PVT. LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00497/AM13/	RLA File :03/95/040/00360/AM13/	Lic.No/Date:0310706758 29.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

110	Case No.: 14/26/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00496/AM13/	RLA File :03/94/040/00385/AM13/	Lic.No/Date:0310707119 30.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

111	Case No.: 19/26/83-ALC1/2012	Party Name:NARSIPUR CHEMICALS PVT LTD	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00501/AM13/	RLA File :03/95/040/00349/AM13/	Lic.No/Date:0310707201 31.08.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

...	Case No.: 45/26/83-ALC1/2012	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status: Case Deferred
	HQ File :01/83/050/00527/AM13/	RLA File :04/24/040/00088/AM13/	Lic.No/Date:0410139345	Defer

112			31.08.2012	Date:24.10.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.				

113	Case No.:59/26/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00541/AM13/	RLA File :02/24/040/00092/AM13/	Lic.No/Date:0210181669 04.09.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.10.2012. Accordingly the case may be re-listed on 24.10.2012.			

114	Case No.:60/26/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00542/AM13/	RLA File :02/24/040/00093/AM13/	Lic.No/Date:0210181715 05.09.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

115	Case No.:1/26/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00483/AM13/	RLA File :08/24/040/00203/AM13/	Lic.No/Date:0810115072 12.09.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

116	Case No.:2/26/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00484/AM13/	RLA File :08/24/040/00204/AM13/	Lic.No/Date:0810115073 12.09.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

...	Case No.:3/26/83-ALC1/2012	Party Name:RUBAMIN LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00485/AM13/	RLA File :34/24/040/00096/AM13/	Lic.No/Date:3410035125	Defer

117			12.09.2012	Date:24.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012				

118	Case No.:4/26/83-ALC1/2012	Party Name:RUBAMIN LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00486/AM13/	RLA File :34/24/040/00097/AM13/	Lic.No/Date:3410035126 12.09.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

119	Case No.:5/26/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00487/AM13/	RLA File :08/24/040/00211/AM13/	Lic.No/Date:0810115123 14.09.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

120	Case No.:6/26/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00488/AM13/	RLA File :08/24/040/00191/AM13/	Lic.No/Date:0810115124 14.09.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

121	Case No.:61/26/83-ALC1/2012	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00543/AM13/	RLA File :31/83/040/00107/AM13/	Lic.No/Date:3110055808 17.09.2012	Defer Date:24.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012			

122	Case No.:62/26/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:26/83-ALC1/2012 26.09.2012	Status:Case Deferred
	HQ File :01/83/050/00544/AM13/	RLA File :03/95/040/00922/AM12/	Lic.No/Date:0310709298	Defer

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.10.2012

Date:04.10.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer